

GOVERNMENT OF INDIA  
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1344**  
TO BE ANSWERED ON: 06.12.2024

**GUIDELINES ON DIGITAL PERSONAL DATA PROTECTION**

**1344. SHRI DEREK O' BRIEN:**

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Government has guidelines on compliance for stakeholders in the absence of rules for Digital Personal Data Protection Act (DPDPA); and

(b) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY  
(SHRI JITIN PRASADA)

(a) and (b): The Digital Personal Data Protection Act, 2023 ('DPDP Act') was assented by Hon'ble President of India on 11th August, 2023. Following the detailed exercise undertaken during drafting of the DPDP Act, similar detailed exercise for the drafting of Rules is also being undertaken. Certain principles used in the drafting of the DPDP Act, like using simple language, avoiding unnecessary cross referencing, providing contextual definition, and providing illustrations etc. have also been followed in the drafting of DPDP Rules. The drafting of the Rules is in the final stage.

The Information Technology (Reasonable Security Practices and Procedures and Sensitive Personal Data or Information), 2011 under Information Technology Act, 2000 has prescribed reasonable security practices and procedures to protect sensitive personal data of users collected by a body corporate. These Rules mandate that body corporate shall provide policy for privacy and disclosure of such information, so that user is well aware of the type of personal data collected, purpose of collection and usage of such information. The rules also specify mode of collection of information, disclosure of information, transfer of information, etc. Also, the IT Act provides for punishment for disclosure of information in breach of the lawful contract.

\*\*\*\*\*

